

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 103
CP.CAA-30(ND)/2024

IN THE MATTER OF:

Aarey Fruits Private Limited & others With Petitioner/Applicant
Shiva Buildwell Private Limited

Order under Section 230-232 of the Companies Act, 2013

Order delivered on 22.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :
For Respondent :

ORDER

Heard the submissions made by the Ld. Counsel appearing for Applicant.

The Applicant is directed to Issue notices to the **Central Government, Regional Director**, Northern Region, **Registrar of Companies**, (National Capital Territory of Delhi & Haryana), **Official Liquidator**, and **Income Tax Department**. The Applicant shall also take necessary steps to publish the notice in two Newspapers in Delhi NCR edition i.e. (i) Business Standard (English) and (ii) Business Standard (Hindi) and file proof of service along with an affidavit within two weeks.

The Statutory Authorities are directed to submit their respective reports within two weeks after receipt of the notice.

List the matter **on 10.06.2024**.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)